

**RAJASTHAN HIGH COURT, JODHPUR**

**ORDER**

**No.Estt.(RJS)/79/2017**

**Date : 07.06.2017**

Following Judicial officers in the District Judge, Senior Civil Judge & Civil Judge Cadre are hereby appointed/posted as Presiding Officer of the vacant Court shown against their names in addition to their own duties till further orders :-

S. No	Name of officer with present post SARVA SHRI/MS. :	Name of the Court(s) of which the Presiding Officer appointed in addition to his own duties
	<b>BARAN JUDGESHIP</b>	
1.	HARI MOHAN GUPTA ADJ NO.1, BARAN	ADJ NO.2, BARAN
	<b>BHARATPUR JUDGESHIP</b>	
2.	SUMAN MEENA CJ & JM, WEIR	CJ & JM, BHUSAWAR (BHARATPUR)
	<b>JAIPUR DISTRICT JUDGESHIP</b>	
3.	DHARMENDRA SHARMA ADJ NO.1, KOTPUTLI	ADJ NO.2, KOTPUTLI
	<b>JAISALMER JUDGESHIP</b>	
4.	MAHESH KUMAR SHARMA ADJ, JAISALMER	ADJ, POKRAN (JAISALMER)
	<b>JALORE JUDGESHIP</b>	
5.	VIVEK SHARMA SR.CJ-CUM-ACJM, BHINMAL	CJ & JM, BHINMAL(JALORE )
6.	BRIJESH PANWAR SR.CJ-CUM-ACJM, SANCHORE	CJ & JM, SANCHORE (JALORE)
	<b>KARAULI JUDGESHIP</b>	
7.	ABHISHEK KUMAR ACJ & JM, KARAULI	CJ & JM, SAPOTRA (KARAULI)

**NOTE :-**

1. The officers who have been appointed as P.O. of out lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.
2. The officers who have been appointed as P.O. of the Court stationed at the same headquarter in addition to their own duties shall dispose off that much additional work so as to achieve at least 40% of the standard of work for which they are holding additional charge.
3. The cases in which accused are in custody or there are direction of higher Court for time bound disposal of case shall be decided on priority basis.

**BY ORDER,**

  
**REGISTRAR (ADMN.)**

**No.Estt.B2(v)1/WA/2017/6380**

**Date : 07.06.2017**

Copy forwarded to the following for information and necessary action:-

1. The Secretary to the Law Minister, Government of Rajasthan, Jaipur.
2. P.S. to All Hon'ble Judges at Jodhpur.
3. The Principal Secretary to the Government, Law Department-Cum-Legal Remembrance, Rajasthan, Jaipur.
4. The Secretary to the Government of Rajasthan, Department of General Administration (Gr.2), Jaipur.
5. The Secretary, Lokayukta, Sachivalaya, Jaipur.
6. The Accountant General, Rajasthan, Jaipur.

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7. The Registrar General/Registrar(Vig.)/(Admn.)/(Rules)/(Class.)/(Exam.)/OSD(F&I)/Rajasthan High Court, Jodhpur and Registrar hq. At Delhi.
8. The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
9. The Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to distribute the copies of this order to all the Hon'ble Judges sitting at Jaipur through P.S., Member Secretary, Rajasthan State Legal Services Authority and all the Judicial Officers posted in the Registry at Jaipur Bench, Jaipur.
10. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
11. **Concerned District & Sessions Judges** with the request to serve/circulate the copy of this order to the concerned Court/Officer/Treasury Officer as per direction issued vide this office letter No 17022 dated 08.10.2015.
12. The Director, Rajasthan State Judicial Academy, Jodhpur.
13. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Personal File/  
Conf./Accounts/General/  
Sub.Court/Statistics/Computer Cell  
RJS Leave/Jr.Actt./Building Cell

  
**REGISTRAR (ADMN.)**